

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.3
C.P.(IB)/70(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

STCI FINANCE LIMITED
Vs
Aditya Ramniwas Dhoot

.....Applicant

.....Respondent

Order delivered on 09/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Mr. Raju Kothari, Adv.
For the Respondent :

ORDER

This is an application filed by the Applicant / Financial Creditor under Section 95 of the IBC, 2016 seeking initiation of Insolvency Resolution Process against the Respondent/Personal Guarantor Mr. Aditya Ramniwas Dhoot of Corporate Debtor namely M/s. IMP Powers Ltd. Learned Counsel for the applicant submitted that an advance copy has already been served upon the Respondent / Personal Guarantor as well as Corporate Debtor.

Heard, Learned Counsel for the applicant and perused the records.

Learned Counsel for the applicant proposed **Mr. Ram Ratan Kanoongo, having registration number IBBI/IPA-001/IP-P00070/2016-17/10156**. A perusal of the IBBI site reveals that the AFA of the said IRP is valid till 25.10.2024.

We hereby appoint **Mr. Ram Ratan Kanoongo, having registration number IBBI/IPA-001/IP-P00070/2016-17/10156** as IRP in respect of the Respondent / Personal Guarantor with direction to submit the report under Section 99 of the IBC Code, 2016 within ten days. Let copy of the petition as well as this order be served upon the concerned IRP for preparing the Report under Section 99 of IBC, 2016 by the applicant.

The IRP is required to examine the Application as set out in Section 97(6) of IBC, 2016 and after examining the Application, as per Section 97(7) of the IBC, 2016 the IRP may recommend for the acceptance or rejection of the Application in his report, within a period of 10 days as contemplated under Section 99(1) of the IBC, 2016.

Let report be filed through separate IA in this matter by the IRP after serving the same on the Applicant/Financial Creditor, Respondent/Personal Guarantor as well as Corporate Debtor.

All challenges to the present application, if any, to be taken up at the time, when necessary, order under Section 100 of the IBC Code, 2016 is to be passed by this Tribunal.

Accordingly, **C.P. (IB)/70(AHM) 2024** is ordered.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)